

extent policy of Reserve Bank of India (RBI), no Urban Cooperative Bank is allowed to be organised for exclusive benefit of a particular religion and open membership is insisted upon. The Urban Cooperative Banks with limited area of operation, open membership and democratic management should be in a position to understand the problems of all its members including those from minorities and extend financial help and there is no need for setting up a separate banking institution for the purpose. Though there may be some banks which are stated to have more members belonging to particular minority communities, there is no functioning bank set up exclusively for minorities in the country.

(b) to (d) Do not arise

State level Inter Institutional Committee

4330. DR, BALDEV PRAKASH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Reserve Bank of India has constituted State Level Inter-Institutional Committees to help sick industrial units in the States by liberalising facilities for financial help;

(b) whether it is also a fact that State Level Inter-Institutional Committees is working in Punjab for the last five years; and

(c) if so, the details of the help rendered to industrial units in the State during this period, till date?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) The Reserve Bank of India has constituted State Level Inter Institutional Committees (SLIITCS) in various States with a view to providing forums for adequate inter facing between the State Government and its agencies on the one hand and the Terms Lending

Institutions like State Finance Corporations (SFCs) and Banks on the other hand. The role of the SLIICs is mainly;

(a) promoting coordination between banks and financial institutions:

(ii) provision of adequate infrastructure facilities for the SSI Sector in the State;

(iii) considering general problems relating to sanction of credit to SSI units; and

(iv) considering sickness in the SSI Sector and steps rehabilitation of potentially viable units;

(b) and (c) SLIIC is functioning in Punjab since June, 1985. Since the SLIIC is mainly concerned with discussing sickness in the SSI Sector in the State in general and is not expected to take up individual cases of sickness in normal course, the Reserve Bank of India has indicated that it is unable to furnish data regarding help rendered by the SLIIC to individual sick units in the State.

नहरों के निर्माण के लिए "नाबाई" से ऋण

4331. श्री शिवचरण सिंह :
श्री मूलचन्द जीणा :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विश्व बैंक योजना के अंतर्गत नहरों (सी ए डी) निर्माण के लिए 'नाबाई' में निवेश किया और वाणिज्यिक बैंकों द्वारा सीधे तौर पर वितरित किए गये ऋण की धन राशि कितनी है ;

(ख) क्या इन ऋणों को एचि राहत योजना के अंतर्गत शामिल किया गया है ;

(ग) क्या योजना के दूसरे चरण में वाणिज्यिक बैंकों ने राजस्थान भूमि विकास निगम के माध्यम से राजस्थान में किसानों में इन ऋणों का वितरण किया जा, यदि हाँ, तो

इन्हे कृषि और ग्रामीण ऋण राहत योजना में शामिल न किए जाए के क्या कारण हैं क्योंकि ये ऋण विश्व बैंक परियोजना का भाग थे ; और

(घ) यदि हां, तो इन ऋणों को इस योजना में कब तक शामिल कर लिया जायेगा और यदि नहीं, तो क्यों ?

वित्त मंत्रालय में राज्य मंत्री (श्री बलबीर सिंह) : (क) राष्ट्रीय कृषि और ग्रामीण विकास बैंक (नाबार्ड) ने सूचित किया है कि विश्व बैंक से सहायता प्राप्त अम्बल कमाण्ड विकास क्षेत्र (सी ए डी) परियोजना राजस्थान के तहत नहरों के निर्माणार्थ बाणिज्यिक बैंकों को 3-3-1992 तक 6.77 करोड़ रुपए तथा राजस्थान नहर कमाण्ड विकास क्षेत्र के तहत 23.80 करोड़ रुपए की कुल पुनर्वित्त धन-राशि जारी की गई थी ।

(ख) और (ग) कृषि और ग्रामीण ऋण राहत योजना, 1990 (ए आर डीआर) के प्रावधानों के अनुसार, सरकारी क्षेत्र के बैंकों क्षेत्रीय ग्रामीण बैंकों तथा सहकारी बैंकों द्वारा अलग-अलग ऋणकर्ताओं को प्रदान किए गए प्रत्यक्ष ऋण राहत के लिए पात्र होंगे तथा जो ऋण अप्रत्यक्ष रूप से राज्य निगमों द्वारा उपलब्ध कराए गए थे, योजना के सीमा क्षेत्र के अन्तर्गत नहीं आते । अतः राजस्थान भूमि विकास निगम द्वारा दिए गए बैंक ऋण, राहत के पात्र नहीं हैं ।

(घ) कृषि और ग्रामीण ऋण राहत योजना, 1990 (ए. आर. डी. आर) (31-3-1991) को पहले ही समाप्त हो गई है तथा योजना में परिवर्तन करने का कोई प्रस्ताव नहीं है ।

Flouting of CCI guidelines by Shri Krishnamurthy

4332. SHRI CHIMANBHAI:

SHRI SARADA MOHANTY:
SHRIMATI MIRA DAS: SHRI
ANANTRAY DEVSHANKER
DAVE:

Will the Minister of FINANCE be pleased to state:

(a) whether Shri Krishnamurthy, who resigned from Planning Commission flouted CCI guidelines while trading his 20,010 shares of fair Growth Financial Services Limited during lock in period;

(to) whether it is a fact that Mr. Krishnamurthy bought F.F.S.L shares at Rs. 10, while the trading price he got is equivalent to Rs. 800 per share, and whether according to the market price he would make profit of Rs. 1.6 crores on the investment of Rs. 2 lakhs;

(e) whether it is also a fact that one Pradip Paliwal sold F.F.S.L. shares at that time to principal broker Mr. Pallav Sheth at the price of Rs. 850, per share around April, 1992;

(d) whether Mr., Krishnamurthy when he was heading Maruti Udyog Limited has; known Mr. Rajgharia as Maruti dealer to whom he transferred his F. F. S. .L. shares; and

(e) whether C.B.I has a complete dossier on Mr. Krishnamurthy, if so, what are the major details?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (e) The matter is under investigation by CBI.]

India to join multilateral investment Guaranty Agency

4333. SHRI N. GIRI PRASAD: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Indian Government have agreed to join Multilateral Investment Guaranty Agency (MIGA) under the pressure of World Bank;

(b) if so, what are the details thereof; and

(c) what are the Indian laws to be amended and to what extent to suit the needs of the foreign investors under MIGA?